

**Office of the District and Sessions Judge, Mandi Civil and Sessions Division, Mandi,
District Mandi, HP**

Dated: the 21st June, 2018

From

The District and Sessions Judge,
Civil and Sessions Division Mandi,
District Mandi, HP 175001

Subject:

Annual maintenance Contract (AMC) of Computer hardware installed in the District and Sessions Division Mandi (District Court Mandi, Taluka Court Sundernagar, Taluka Court Gohar, Taluka Court Karsog, Taluka Court Sarkaghat and Taluka Court Jogindernagar).

Competitive item-wise tender(with spares) are invited in sealed cover for awarding Annual Maintenance Contract (AMC) by furnishing full details with regard to terms and conditions etc. in respect of following computer hardware installed in the District and Sessions Division Mandi:-

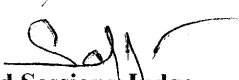
| Sl. No. | Description | Quantity |
|---------|-----------------------------------|----------|
| 1 | Acer power Desktop PC Dual Core | 14 |
| 2 | 600 VA Microtek Online UPS Status | 14 |
| 3 | Epson LQ 1150 DM Printer Status | 6 |
| 4 | Epson LX 300 DM Printer Status | 8 |

The sealed quotations should be addressed to **“The District and Sessions Judge, Mandi, District Mandi, HP 175001”**.

The interested tenderers are requested to furnish earnest money to the extent of 2% of the total tendered amount in the form of bank guarantee or bank draft of the nationalized or recognized banking institution in favour of The District and Sessions Judge, Mandi payable/drawn at Mandi. Any quotation received without earnest money shall be liable to be rejected straightway. However, the earnest money received from the unsuccessful tenderers shall be released to them without interest within a reasonable period.

The rate quotations complete in all respect along with requisite earnest money **must reach this office on or before 16th July, 2018 during the office hours i.e. by 4:45 PM** and any quotation received thereafter shall not be entertained and the same shall be deemed to be rejected. The successful tenderer shall have to depute a Service Engineer at Mandi District during the subsistence of Annual Maintenance Contract. The successful tenderer shall also furnish performance security to the extent of five (5) percent of the total consideration amount of the contract. The terms and conditions for making the payment shall be regulated as per Rule 108 of the H.P.F.R., 2009, an extract whereof is annexed as Annexure-‘A’.

This office reserves every right to select or reject any or all the quotations received without assigning any reason whatsoever.


**The District and Sessions Judge,
Mandi, Civil and Sessions Division,
Mandi, District Mandi, HP.**

Endst. No. D&SJ-R/MND(eCourts-Computer-Hardwar)/2018/4105 Dated: 27.06.18.

Copy Forwarded to:-

1. The Registrar General, High Court of HP for information with request to upload the same on the website of Hon'ble High Court of HP for large publicity.
2. The System Officer of this office for information with a request to kindly upload the tender document on the website of this Court.


**The District and Sessions Judge,
Mandi, Civil and Sessions Division,
Mandi, District Mandi, HP.**